

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.141/MP/2016 with IA (Dy. No. 888/2024)

- Subject : Petition under Section 79 of the Electricity Act, 2003 read with Articles 13 and 17 of the PPA dated 22.4.2007 seeking increase in tariff as a result of increase in capital cost of the Mundra UMPP due to Change in Law events during the Construction period.
- Petitioner : Coastal Gujarat Power Limited
- Respondent : Gujarat Urja Vikas Nigam Limited & 7 ors.
- Date of Hearing : **22.11.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri Harish Dudani, Member
- Parties Present : Shri. Amit Kapur, Advocate, TPCL
Shri. Malcolm Desai, Advocate, TPCL
Shri. Samikrith Rao, Advocate, TPCL
Ms. Swapna Seshadri, Advocate, GUVNL
Shri. Shubham Arya, Rajasthan Discoms
Ms. Reeha Singh, Rajasthan Discoms
Ms. Tanya Singh, Rajasthan Discoms

Record of Proceedings

The matter was called out for a virtual hearing.

2. During the hearing, the learned counsel for TPCL referred to the IA (Dy No. 888/2024) filed by it, seeking the implementation of APTEL judgment dated 25.10.2024, and submitted that in terms of the directions contained in the said judgment, the Commission may pass consequential orders in the matter.

3. On a specific observation of the Commission that certain additional information is required from TPCL, the learned counsel submitted that the same may be permitted to be filed within a week. In response, the learned counsel for the Respondent GUVNL submitted that it may be permitted to file its response to the said additional information within three days.

4. Accordingly, based on the consent of the learned counsel for the parties, the Commission directed TPCL to file the following additional information, on affidavit, with advance copies to Respondents, on or before **29.11.2024**:

“The auditor certified detailed computation of the change in law compensation claims, including the difference between the indicative price of water intake corridor land and actual expenditure, Service Tax increase on Works Contract, MoEFF&CC additional conditions, and carrying cost, with editable Excel format and supporting documents.”



5. The Respondents are permitted to file their replies on or before **3.12.2024**, with an advance copy to TPCL. Request for an extension of time shall not be permitted.

6. Accordingly, the order in the Petition was reserved.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

